

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
COURT - IV**

**ITEM No. 411  
(IB)-660/ND/2020**

**IN THE MATTER OF:**

Entertainment Network India Ltd.

....**Applicant**

Vs.

Praise Communications Pvt.Ltd.

....**Respondent**

**Order under Section 9 of IBC.**

**Order delivered on 12.10.2021**

**Coram:**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K VOHRA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Applicant :

For the Respondent :

**ORDER**

None for the applicant. On 15.04.2021, the Court Officer was directed to send notice to the Corporate Debtor. On 17<sup>th</sup> August 2021, none appeared for the applicant. The registry has already sent notice and last chance was given to the Corporate Debtor. Today, neither applicant appears nor Corporate Debtor. Application dismissed for default.

Sd/-  
**K.K VOHRA  
MEMBER (T)**

Sd/-  
**DR. DEEPTI MUKESH  
MEMBER (J)**